

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH:JAIPUR.

O.A.NO.628/1996

Date of order:29.11.1996

Laxmi Devi : Applicant

Vs.

Union of India and Ors. : Respondents

Mr. K.L.Thawani, counsel for the applicant

CORAM:

HON'BLE SHRI O.P.SHAFMA, MEMBER (ADMINISTRATIVE)

HON'BLE SHRI PATAN PRAKASH: MEMBER (JUDICIAL)

O R D E R

PER HON'BLE SHRI O.P.SHARMA, MEMBER(ADMINISTRATIVE)

In this application under Section 19 of the Administrative Tribunal's Act, 1985 Smt. Laxmi Devi has prayed that the respondents may be directed to amend order Annexure A/1 dated 23.10.1996 appointing the applicant to the post of Safaiwala and to appoint her in any other Group 'D' post except Safaiwala. She has further prayed that order Annexure A/2 dated 13.11.1996 by which her representation regarding change of the post has been rejected may be quashed.

2. During the course of arguments the learned counsel for the applicant sought permission to withdraw the OA, in order to pursue the matter regarding change of the post with the respondents themselves. Permission granted. O.A. is dismissed as withdrawn.


(PATAN PRAKASH)

MEMBER(JUDICIAL)


(O.P.SHARMA)

MEMBER(ADMN.)